

the air-conditioned first, second and third classes respectively?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): A statement showing the number of passengers, Zone-wise, who travelled during the year 1956-57 and upto the 31st December 1957, in the air-conditioned, first, second and third classes, is placed on the Table of the Sabha. [See Appendix IV, annexure No. 140.]

Samalkot Railway Station

1180. Shri B. S. Murthy: Will the Minister of Railways be pleased to refer to the reply given to Unstarred Question No. 611 on the 12th August, 1957, and state:

(a) whether the rebuilding of the Station and remodelling of the yard of Samalkot have been commenced; and

(b) if so, the work so far carried out?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) and (b). The existing traffic facilities at Samalkot station have been found to be adequate and it is not proposed to remodel the station and yard at Samalkot at present.

Chamarajnar-Satyamangalam Line

1181. Shri Siddiah: Will the Minister of Railways be pleased to state:

(a) whether any survey of Chamarajnar-Satyamangalam line was conducted; and

(b) if so, the amount spent for the same?

The Deputy Minister of Railways (Shri Shah Nawaz Khan): (a) and (b). This line has not so far been surveyed as a separate project but only as part of the Chamarajnar-Satyamangalam-Mettupalayam/Coimbatore project, surveyed in 1948-49 at a cost of Rs. 4.5 lacs approximately.

Embezzlement in Post Offices

**1182. { Shrimati Ila Palchoudhuri:
Shri B. Das Gupta:**

Will the Minister of Transport and Communications be pleased to state:

(a) the total number of embezzlement cases discovered in Post Offices in India during 1957 as compared to 1955 and 1956;

(b) the total amount involved in these embezzlement cases;

(c) the total amount recovered out of the embezzled sums;

(d) the number of persons involved in these embezzlement cases;

(e) the number of persons against whom proceedings were started;

(f) the total number of persons convicted; and

(g) the steps taken or proposed to be taken to check the recurrence of such incidents?

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) to (g). Information is being collected and will be placed on the Table of the Lok Sabha as early as possible.

दिल्ली ट्रांसपोर्ट सर्विस

११-३. श्री मानक नाई अग्रवाल : क्या परिवहन तथा संचार मंत्री यह बताने की कृपा करेंगे कि :

(क) बम्बई और कलकत्ता के मुकाबले में दिल्ली ट्रांसपोर्ट सर्विस की बसों के किराये में प्रथम दस मील पर मीलवार कितना अन्तर है ;

(ख) क्या सरकार का इरादा है कि दिल्ली ट्रांसपोर्ट सर्विस की बसों के किराये बम्बई और कलकत्ते के समान किये जायें ; और

(ग) यदि नहीं, तो इसमें क्या कठिनाइयाँ हैं ?

परिवहन तथा संचार मंत्रालय में राज्य-मंत्री (श्री राज बहादुर) : (क) कलकत्ता और बम्बई के मौजूदा बसों के किराये के मुकाबले दिल्ली ट्रांसपोर्ट सर्विस के बसों के किराये के विषय में एक तुलनात्मक विवरण साथ लगा दिया गया है। [बेसिने परिशिष्ट ४, अनुबन्ध संख्या १४१]

(ख) और (ग) डी० टी० एस० बसों का न्यूनतम किराया बम्बई और कलकत्ता की अपेक्षा कम है। अन्यथा दिल्ली में पहले दस मीलों का बस किराया इन दो शहरों से थोड़ा ही ज्यादा है। लम्बे फासलों के लिये डी० टी० एस० बसों का किराया आम तौर पर एकसा है और कहीं कहीं इन बन्दरगाह स्थित दोनों शहरों से भी कम है। इस के अलावा देहली रोड ट्रांसपोर्ट ने बस यात्रियों को कुछ खास रियायतें दी हुई हैं

जो बम्बई और कलकत्ता में उपलब्ध नहीं हैं। दिल्ली के बस-किरायों को उक्त दोनों बन्दरगाह स्थित नगरों में प्रचलित बस-किरायों के स्तर तक लाना संभव नहीं है, क्योंकि तीनों नगरों की बस परिचालन व्यवस्था एक सी नहीं है।

Forest Development in Punjab

1184. Shri Daijit Singh: Will the Minister of Food and Agriculture be pleased to state:

(a) the amount asked for forest development by the Punjab State during 1958-59; and

(b) the amount of grants given?

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas):

(a) Rs. 27,18,000.

(b) The amount agreed to is mentioned below:

Central Assistance			To be met by
Loan	Subsidy	Total	State Government
Rs.	Rs.	Rs.	Rs.
2,00,000	14,000	2,14,000	19,18,000

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER MOTOR VEHICLES ACT

The Minister of State in the Ministry of Transport and Communications (Shri Raj Bahadur): Sir, I beg to lay on the Table, under sub-section (3) of Section 133 of the Motor Vehicles Act, 1939, a copy of each of the following notifications:

- (1) Notification No. F.12(154)/56-MT&CE/Home, dated the 28th November, 1957, published in Delhi Gazette, making certain amendments to the Motor Vehicles Rules, 1940.
- (2) Notification No. F. 12/38/57/M&PH/Home, dated the 28th November, 1957, published in Delhi Gazette, making certain amendments to the Motor Vehicles Rules, 1940.
- (3) Notification No. F. IV(64)—MV/57, dated the 20th September, 1957, published in Tri-

pura Gazette, making certain amendment to the Tripura Motor Vehicles Rules, 1954.

[Placed in Library. See No. LT-581/58.]

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister of Food and Agriculture (Shri A. M. Thomas): Sir, I beg to lay on the Table, under sub-section (6) of Section 3 of the Essential Commodities Act, 1955, a copy of each of the following Notifications:

- (1) S.R.O. No. 470, dated the 8th February, 1958, making certain amendment to the West Bengal Rice (Movement Control) Order, 1958.
- (2) S.R.O. No. 500, dated the 6th February, 1958 containing the Rice and Paddy (West Bengal) Second Price Control Order, 1958.